

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(C)NO.18745 of 2014

WITH

PRAYER FOR INTERIM RELIEF

M/s Indian Cofee Workers Co-Operative

Society Limited

.....Petitioner

-VERSUS-

Commissioner Of Central Excise And
Service Tax, Allahabad

.....Respondent

OFFICE REPORT

The matter above mentioned has been filed by Mr. M.Y. Deshmukh , Advocate on behalf of the Petitioner against the Judgment and Order dated 10.4.2014 passed by the Hon'ble High Court of Judicature at Allahabad in Central Excise Appeal No. 50 of 2014. There was a delay of 35 days in re-filing the SLP and the same has been condoned by the competent authority.

It is submitted that Mr. M.Y. Deshmukh, Advocate has on 13.8.2014 filed a letter praying therein that the matter maybe adjourned for four weeks. Copy of the letter dated 13.8.2014 is enclosed herewith.

The matter is listed before the Hon'ble Court for orders with this Office report.

Dated this the 20th Day of August, 2014.

ASSISTANT REGISTRAR

Copy to :

Mr. M.Y. Deshmukh
167, Supreme Enclave, Mayur Vihar
Phase-I, New Delhi-91

ASSISTANT REGISTRAR